

19.10.95

Hon. Mr. T. L. Verma JM
Hon. Mr. S. Dyal AM

None for the applicant. Sri S. C. Tripathi
filed CA in this case on behalf of the
respondents. Although notice has not been
issued to the respondents. No request
for adjournment has been made on behalf
of the applicant. One more opportunity
is granted. This case for admission
on 01.12.95. If none appears for the
~~respondents~~ ^{applicant} on the next date or any
adjournment is sought for whatever reasons,
the case shall be dismissed in default.


AM


JM

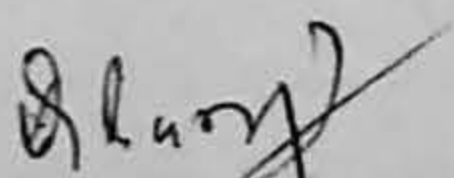
OR

R.A. not filed.

B
28-11-95

01.12.95 Hon. Mr. T. L. Verma, JM
Hon. Mr. D. S. Baweja AM

None for the applicant. Sri S. C. Tripathi
appears for the respondents. While
the hearing of an ~~admission~~ ^{application} on
adjoining ~~the~~ ^{the} matter application on
admission on 19.10.95. It has been
specifically mentioned that if none
appears for the ~~respondents~~ ^{applicant} for
whatever reason or any adjournment is
sought, the case shall be dismissed
in default. Today neither there is
any appearance for the ~~respondent~~ ^{applicant}, nor
request for adjournment has been
made despite the aforesaid order.
It appears that the applicant has
sought interest in pursuing this
matter, hence dismissed for
default.


AM


JM